

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 1448 of 2019

IN

Company Appeal (AT) No. 346 of 2018

IN THE MATTER OF:

Union of India

...Appellant

Versus

**Infrastructure Leasing and Financial
Services Limited & Ors.**

...Respondents

Present:

For Appellant :

**Mr. Mahesh Agarwal, Mr. Abhijeet Sinha,
Mr. Himanshu Satija, Mr. Ajitesh Soni and
Mr. Arshit Anand, Advocates**

For 1st Respondent:

**Mr. Vikash Kumar Jha, Advocate
Ms. Richa Bhaduriya, Advocate for Intervenor**

ORDER

01.08.2019 We are not inclined to grant any relief except to allow the Banks to renew the following Bank Guarantees for another six months from the date of its expiry:

Sl. No.	Customer Name	Bank Name
1.	IL and FS Engineering & Construction	Bank of Hyderabad
2.	IL and FS Engineering & Construction	PNB, Secundrabad
3.	IL and FS Engineering & Construction	BoM, Hyderabad
4.	IL and FS Engineering & Construction	BoM, Hyderabad
5.	Elsamex Maintenance Services Limited	Axis Bank Ltd. MU
6.	IL and FS Engineering & Construction	Bank of India

The parties are allowed to produce this order before the respective banks for compliance of this order.

I.A. No. 1448 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc

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